

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.OA 1160 of 96

Date of order : 6.7.04

Present : HON'BLE MR. NITYANANDA PRUSTY, JUDICIAL MEMBER  
HON'BLE MR. N.D.DAYAL, ADMINISTRATIVE MEMBER

INDRAJIT SENGUPTA

VS

UNION OF INDIA & ORS

For the applicant(s) : None

For the respondents : Mr.B.Mukherjee, Counsel

O R D E R

N.Prusty, J.M.

Nobody appears on behalf of the applicant even on the second call during the course of the day. However, Mr.B.Mukherjee, 1d.counsel for the respondents is present.

2. Since nobody appeared on behalf of the applicant after the sad demise of Mr.S.K.Ghosh, 1d.counsel who was earlier appearing on behalf of the applicant on the last date i.e. 22.3.04, the case was adjourned to 6.7.04 (today). On that date it was also made clear if nobody appears on behalf of the applicant on the next date of hearing, then appropriate order shall be passed.

3. Inspite of the above order nobody has appeared on behalf of the applicant today when this matter was taken up for hearing. In view of the above, as it appears the applicant is no more interested to proceed with the case.

4. The OA is accordingly dismissed for default. No order as to costs.

  
MEMBER(A)

in

  
MEMBER(J)